

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 190/MP/2024

Subject : Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.02.2016 executed between RKM Powergen Private Limited and the Uttar Pradesh Power Corporation Limited, seeking compensation on account of the occurrence of change in law events as enumerated under Article 10 of the above PPA.

Petitioner : RKMPPL

Respondent : UPPCL and others

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, RKMPPL
Ms. Supriya Rastogi Agarwal, Advocate, RKMPPL
Ms. Alchi Thapliyal, Advocate, RKMPPL
Shri Basavaprabhu Patil, Senior Advocate, UPPCL
Shri Abhishek Kumar, Advocate, UPPCL
Shri Nived Veerapaneni, Advocate, UPPCL

Record of Proceedings

The matter was called out for a hearing through virtual mode.

2. During the hearing, the learned counsel for the Petitioner made detailed oral submissions in support of his claim seeking compensation towards the installation of a high-concentration slurry disposal system (HCSD), constituting a change in law event under Article 10 of the PPA. The learned counsel for Respondent, UPPCL, while opposing the contentions of the Petitioner, submitted that no change in law event has occurred and the present petition is barred by limitation.
3. The parties sought liberty to file their respective written submissions in the matter.
4. After hearing the learned counsels for the parties at length, the Commission permitted the parties to file their respective written submissions (not exceeding 5 pages), on or before **20.6.2026**.
5. Subject to the above, the Commission reserved its order in the matter.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

